NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

Ivn A No. 431/KB/2017 CP No.402/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13th October 2017, 10.30 A.M

Name of the Company Under Section		Harsh Vardhan Kajaria & Ors -Vs- Metro Infrastructure Development Ltd & Ors. 241-242		
01	ANJAN KUN	WAR ROY, FCS	APPLICANTS & RESPONDENTS H 1,2,325 INCP.	Aya, 13/10,
01. 02. 03	. Rosha	ya Dasgupla I Chastigee in Sengupl igam Japan	a petitioner	13/18/1

Ld. Counsel for the petitioners and the respondent nos. 1, 2, 3 and 5 are present.

ORDER

I.A.No. 431/KB/2017 in C.P.No. 402/KB/2017 has been filed by Shri Vijay Kumar Makharia and Shri Radha Mohan Binani claiming to be director of the petitioner no. 4 and on this basis, they have filed this petition for impleadment.

Petitioners in C.P. may file their reply within 2 weeks with a copy in advance to the respondents in C.P. and thereafter rejoinder, if any, may be filed within 2 weeks with a copy in advance to the opposite parties.

In the main C.P. respondents have not filed their reply. Respondents may file their reply within 2 weeks with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 2 weeks with a copy in advance to the opposite parties.

It appears that main C.P. has already been listed for hearing on 07/11/2017. Instead of 07/11/2017 it will be listed on **05/12/2017**.

List the matter on 05/12/2017 for disposal of I.A.

Interim order passed earlier shall remain effective till next date of hearing.

Sd

(Jinan K.R.) Member (J) 81

(Vijai Pratap Singh)

Member (J)